

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 111/TT/2017**

**Coram:**

**Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Order : 12.06.2018**

**In the matter of**

Corrigendum to order dated 9.3.2018 in Petition No. 111/TT/2017.

**And In the matter of:**

Truing up of transmission tariff of RRVPNL owned transmission lines/system connecting other states and intervening transmission lines incidental to inter-State transmission of electricity of the years 2011-12, 2012-13 and 2013-14 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2009.

**CORRIGENDUM**

In exercise of powers under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended, the following inadvertent errors in order dated 9.3.2018 in Petition No. 111/TT/2017 are hereby rectified:-

- a) The figures in the 4<sup>th</sup> column in the first table in para 20 pertaining to “2011-12” regarding “YTC (Per ckt. km)” shall be read as follows “0.00”, “1156113.28”, “576110.32” and “443760.65”.



b) The figures in the last column in the first table in para 20, pertaining to “2011-12” regarding “YTC in ₹” shall be read as follows “0.00”, “3216711793.75”, “6160661087.68”, “6250027118.57”, and “15627400000.00”

c) In the table under para 21, the trued up YTC figures approved for the year “2011-12” for Asset-I, Asset-II, Asset-III, Asset-IV, Asset-V and Asset-VI shall be read as “56862088.88”, “20791821.56”, “25762501.42”, “7129365.247”, “30638987.25” and “33270371.15” respectively.

2. All other terms of the order dated 9.3.2018 remain unchanged.

sd/-  
**(Dr. M.K. Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A.K. Singhal)**  
Member

